HARYANA VIDHAN SABHA

Bill No. 31—HLA OF 2025

THE HARYANA SHRI KAPAL MOCHAN, SHRI BADRI NARAIN, SHRI MANTRA DEVI AND SHRI KEDAR NATH SHRINE (AMENDMENT) BILL, 2025

BILL

further to amend the Haryana Shri Kapal Mochan, Shri Badri Narain, Shri Mantra Devi and Shri Kedar Nath Shrine Act, 2009.

Be it enacted by the Legislature of the State of Haryana in the Seventy-sixth Year of the Republic of India as follows: -

This Act may be called the Haryana Shri Kapal Mochan, Shri Badri Narain, Short title. Shri Mantra Devi and Shri Kedar Nath Shrine (Amendment) Act, 2025.

Clause (c) of section 8 of the Haryana Shri Kapal Mochan, Shri Badri Narain, Shri Mantra Devi and Shri Kedar Nath Shrine Act, 2009 shall be omitted.

Amendment of section 8 of Haryana Act 12 of 2010.

STATEMENT OF OBJECTS AND REASONS

- 1. The sub-section (c) of Section 8 of the Act disqualifies any person who is "a deaf, mute or is suffering from contagious leprosy or any virulent contagious disease" from being nominated as a Member of the Board. The Act was enacted in the year 2010 in compliance of Supreme Court directions dated 07.05.2025 passed in W.P. (c) No. 83 of 2010 titled Federation of Lepy. Organ. (FOLO) Vs. Union of India and with the change in social structure where now physically challenged and terminally ill persons command great acceptability and respect in the society, to continue with the said provision appears unwarranted.
- 2. Hence, it is necessary to carry out amendment in the Haryana Shri Kapal Mochan, Shri Badri Narain, Shri Mantra Devi and Shri Kedar Nath Shrine Act, 2009 (12 of 2010) by way of enacting the Haryana Shri Kapal Mochan, Shri Badri Narain, Shri Mantra Devi and Shri Kedar Nath Shrine (Amendment) Bill, 2025.

VIPUL GOEL, Urban Local Bodies Minister, Haryana.

Chardigarh: The 16th December, 2025.

Rajiv Prashad, Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 16th December, 2025, under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

ANNEXURE

EXTRACT FROM THE HARYANA SHRI KAPAL MOCHAN, SHRI BADRI NARAIN, SHRI MANTRA DEVI AND SHRI KEDAR NATH SHRINE ACT, 2009

8. **Disqualification for membership.**- A person shall be disqualified for being nominated as a member of the Board if he,-

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(c) is a deaf, dumb or is suffering from contagious leprosy or any virulent contagious disease;

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